

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO. 3594**  
TO BE ANSWERED ON 21.03.2025

**CHILD ADOPTION**

3594. DR. GANAPATHY RAJKUMAR P:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether there is any proposal/policy on adoption in the country;
- (b) if so, the details thereof;
- (c) whether many fake Non-Governmental Organisations (NGOs) functioning in the country are involved in illegal adoption to Foreign Nationals; and
- (d) if so, the details thereof along with the action taken thereon?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SAVITRI THAKUR)

(a) & (b): The Ministry of Women and Child Development is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) (as amended in 2021) which is the primary legislation for ensuring safety, security, dignity and wellbeing of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment, rehabilitation and social re-integration.

With the introduction of the Juvenile Justice (Care and Protection of Children) Act, 2015, the Juvenile Justice (Care and Protection of Children) Model Rules, 2016 and the Adoption Regulations, 2022, the Government of India has established a uniform and robust legal framework for adoption process across the country. Overall, this comprehensive framework ensures that every child in need of care and protection can find a safe, permanent, and loving family through a transparent and legally sound adoption process.

Adoption is also undertaken through The Hindu Adoptions and Maintenance Act (HAMA), 1956 which is administered by the Ministry of Law and Justice.

(c): No Sir.

(d): Question does not arise.

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